

High Court of Sikkim

Record of proceedings

WP(PIL) No.06 of 2016

Nim Chogyal Lepcha and Another

Petitioners

VERSUS

State of Sikkim and Others

Respondents

Date : 14-03-2019

**CORAM : THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE
THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE**

For Petitioner

Mrs. Gita Bista, Advocate as Amicus Curiae.

For Respondents

R-1 to R-2 &

R-4 to R-8

WR&RDD

Mr. Thinlay Dorjee Bhutia, Government Advocate.

Mr. S. K. Chettri, Assistant Government Advocate.

Mr. Kanchan Rai, Advocate.

R-3

Mr. Thinlay Dorjee Bhutia, Advocate on behalf of
Mr. Karma Thinlay, Central Government Counsel.

ORDER

Rai, J.

This Public Interest Litigation (PIL) is concerned with the stretch of road from Amdo Golai to Bojoghari, East Sikkim.

Vide report dated 09-03-2019 of the Additional District Collector, East Sikkim, it is submitted that the work for the entire stretch from Amdo Golai to Bojoghari is expected to be completed by the end of April, 2019.

In the report dated 15-02-2019, the Principal Chief Engineer-cum-Secretary, Water Resource and River Development Department, Government of Sikkim, has stated that so far as the restoration of the storm water drain in the downstream of the existing culvert in the same stretch is concerned, funds are required which has been estimated as Rs.12.13 lakhs, however, there is no provision in the Budget. Once the administrative approval and

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financial sanction is granted in the coming financial year, steps will be taken in this regard.

In view of the said submissions and the aforementioned two reports, this PIL stands disposed of with the expectation that the undertakings given in the two reports will be made good by the concerned Departments in a time bound manner.

Judge
14-03-2019

Judge
14-03-2019

Index : Yes/No

Internet : Yes/No

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